## GOVERNMENT OF INDIA MINISTRY OFHOME AFFAIRS RAJYA SABHA QUESTION NO21.04.2010 ANSWERED ON

**UNTRACEABLE FOREIGN NATIONALS.** 

2847

Shri Raghunandan Sharma

Will the Minister of COALHOME AFFAIRS be pleased to state :-

- (a) whether there are reports of a large number of untraceable foreign nationals including Afghan citizens and illegal Bangladeshi migrants;
- (b) if so, country-wise details of such cases which have been noticed during each of the last three years and current year;
- (c) whether the alleged involvement of these untraceable persons in illegal activities including terrorism in the country has been noticed;
- (d) if so, the details of the cases came into light during the said period; and
- (e) whether these persons including illegal Bangladeshi migrants have managed to have ration cards, voter identity card, driving licence etc.?

## **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

## (SHRI MULLAPPALLY RAMACHANDRAN)

(a)to (e):A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF RAJYA SABHA UNSTARRED QUESTION NO. 2847 BY SHRI REGHUNANDAN SHARMA FOR 21.4.2010 ON UNTRACEABLE FOREIGN NATIONALS.

(a) to (e): The detection and deportation of illegally staying foreigners (including Afghani and Bangladeshi immigrants) is an ongoing process. The powers to detect and deport foreigners living illegally in the country are vested in the Central Government under section 3(2) (c) of the Foreigners Act, 1946 and these powers have also been delegated to the State Governments and Union Territory Administrations.

The number of arrivals, overstayal, arrest and deportation of foreigners belonging to 161 countries who came on valid travel documents during the years 2006 to 2008, is given below:

Year Arrival Overstayal Arrested Deported 2006 44,47,167 49,945, 11,120 14,933 2007 50,96,990 53,945 12,535 13,348 2008 52,82,603 65,149 7,426 13,995

Police and maintenance of law and order being State responsibility primarily, the detection of missing foreign nationals including those involved in illegal activities and terrorism is a continuing priority for all States/Union Territory Administrations, as also the Central Government. As and when such persons are detected, cases are registered against them by the local police authorities under the relevant laws. Furthermore, as and when foreign nationals including illegal Bangladeshi immigrants who have acquired ration cards, voter ID cards and driving licenses etc. are detected, appropriate action is also taken against them. In those cases where the foreigner is arrested and action taken under the relevant Acts, the foreigner is deported/repatriated only after completion of his sentence. The foreigner is deported under section 3(2)(c) of the Foreigners Act, 1946.